दूरभाषः/Ph. : 0532–2569727

क्षेत्रीय कार्यालय, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
REGIONAL OFFICE, U. P. POLLUTION CONTROL BOARD

आवास विकास परिषद कालोनी, सेक्टर–10, योजना संख्या–3, झूँसी, प्रयागराज – 221506
Avas Vikas Parishad Colony, Sector-10, Scheme No. 3, Jhunsi, Prayagraj,
roprayagraj@uppcb.in

संदर्भ सं0 Q00395 / O.A No. 364/22/2022 दिनांक 28/07/2022

To,

E-Mail/Registered Post

The Registrar,
The National Green Tribunal
Principal Bench,
New Delhi
E-Mail-judicial-ngt@gov.in

Subject:- Compliance of direction issued by Hon'ble National Green Tribunal in Original Application 364/2022 Ram Kailash Singh Vs. State of U.P. in order dated 23-05-2022.

Sir,

With reference to the subject mentioned above, this is to inform you that in compliance of order issued on 23-05-2022 by Hon'ble National Green Tribunal in Original Application 364/2022 Ram Kailash Singh Vs. State of U.P. The compliance report is submitted for your kind perusal and necessary action please.

Encl:-As Above.

Your Sincerely

28/7/22

(R. K. Singh)
Regional Officer

Copy to:-

1. Member Secretary, U.P. Pollution Control Board Lucknow for information.
2. District Magistrate, Prayagraj for information.
3. Chief Environmental Officer (Circle-2), U.P. Pollution Control Board Lucknow for information.
4. Chief Law Officer, U.P. Pollution Control Board Lucknow for information.
5. Sri Pradeep Misra, Advocate Hon'ble Supreme Court/NGT, New Delhi for perusal and necessary action please.

28/7/22

Regional Officer

Letter Pad-2020

Joint Inspection Report
on
The matter of Original Application No. 364/2022 in the name of Shri Ram Kailash Singh V/s State of U. P.

Background:

In pursuance of the Hon'ble NGT order dated 23.05.2022, Joint Committee was constituted comprisingrepresentative of Ministry of Environment Forest and Climate Change (MoEF & CC), Integrated Regional Office (IRO), Lucknow, Central Pollution Control Board Regional Directorate (CPCB- RD), Lucknow, State Pollution Control Board (SPCB), Regional Office, Prayagraj, Additional District Magistrate (ADM), Prayagraj. Joint Committee had meeting on 20.07.2022 at Regional Office of UPPCB, Prayagaraj, in which all members has been participated and decided to visit the site on 21.07.2022 to find out the factual status of the issued raised by the complaints.

During site visit committee interacted with representative of M/s Prayagraj Power Generation Company Limited (PPGCL), representative of mine owner and complaints.

A. Following observation has been made during visit:

1. As complaint pointed out about the National Thermal Power Corporation (NTPC), which is not found in this area. Instead of NTPC M/sPrayagraj Power Generation Company Limited (PPGCL), BaraPrayagraj found operating and linked with the abounded mines in question for disposal of bottom ash, as mention in the Hon'ble NGT orderdated 23.05.2022.
2. Committee also contacted Shri Ram Kailash Singh (The Complainant) and verified his Aadhar Card and discuss the matter. Shri Ram Kailash Singh clearly stated that he did not file this complaint. Shri Singh also handed over affidavit to committee (copy of affidavit enclosed as **annexure A**).
3. M/s Prayagraj Power Generation Company Limited (PPGCL), Bara, Distt. Prayagraj commissioned 3x660 megawatt Power Plant, which is major source of ash generation in this area. M/s PPGCL has given work order for the disposal of the bottom ash in the abandoned mine void toM/s Ram Raj Singh, Bhu khand No. 180, Pure Baijnath, Bara Prayagraj (Copy of the work order enclosed as **annexure B**).Smt. Ramrati Devi w/o Sh. Devraj Singh has authorized to Sh. Ram Raj Singh to use her mine for disposing the ash **(annexure C)**. Accordingly, the disposal activity started after due permission from respective regularly authoritybySh. Ram Raj Singh, Bhukhand No. 180, PureBaijnath, Bara Prayagraj {vide UPPCB letter no. CTO vide 144771/UPPCB/Allahabad

(UPPCBRO)/CTO/water/PRAYAGRAJ/2021 dated 18.12.2021, which is valid up to 31.07.2023 and UPPCB vide letter no. CTO vide 144766/UPPCB/Allahabad (UPPCBRO)/CTO/air/PRAYAGRAJ/2021 dated 18.12.2021, which is valid up to 31.07.2023**}**.

4. As per the Hon'ble NGT order dated 23.05.2022 the complainant has raised the issue for dumping of fly ash in water resources filled with 80 feet by NTPC in Ginj Pure Baijnath, Police station Bara, District Prayagraj, which is violation of the EPA Act and causing the damage to the Environment and posing serious health hazard in habitant.Accordingly, Joint committee interacted with the local habitant to find the fact about health hazard being caused due to dumping of the ash in the abandoned mine. (List of the local habitant with whom joint committee interacted enclosed as **annexure D**). None of them raised any significant issue related to health as well as environmental pollution linked with the disposal of Ash.
5. Joint committee also interacted with the Superintended, Community Health Centre (CHC), Shankargarh, Prayagraj. He informed that no significant health issues reported among the habitant since last one years due to air and water pollution exposure to the habitant (copy of letter enclosed as **annexure E**)
6. District Environmental Secretariat, Prayagraj granted Environmental Clearance (EC) vide letter no. 436/Prayagraj (DEIAA) 582/2017-18 dated 27.05.2017 in the name of Smt. Ramrati Singh w/o Shri Deviraj Singh, Tehsil Bara, District Prayagraj. As per the environmental clearance (EC) the total area of the above project is 2.02 hectare (copy of EC issued by DEIAA, enclosed as **annexure F**)

B. Factual status at site:

1. Details layout indicating location of M/s PPGCL, Prayagraj,abundant mine, irrigation canal & other details are shown in map is enclosed as **annexureG** for reference and record.
2. As per information provided by PPGCL around 1800 ton/day bottom ash being generated and work order has been given to M/s Ram Raj Singh, Bhukhand No. 180, PureBaijnath, Bara Prayagrajfor disposal of 2,00,000 metric tons of bottom ash in to his abandoned mine. Out of which 55,000 metric ton has dispatched by PPGCL for disposal to the M/s Ram Raj Singh, Bhukhand No. 180, PureBaijnath, Bara Prayagraj, which has been disposed on abandoned mine for filling the undulated area of the mine as well as developing the approach road within the abandoned mine.

3. As per site visit committee has found that approximate 20% of the abandoned mine area has already been filled by dumping of ash (bottom ash)and it is also shown in Google map taken on two different dates i.e.before dumping bottom ash in the mines (**Annexure H(A)**, and after dumping of bottom ash started in the mines as on (**Annexure H(B)**enclosed for reference.
4. As per the discussion had with M/s PPGCL, Prayagrajand Sh. Ram Raj Singh (Mineowner), it is found that total depth of the mine is approximately 100 feet and almost 50% mine is filled with the rain water. It is estimated that approx. 2-2.5 lakh meter cubewater stored in mine.(Photographs 1,2,14).
5. Committee also noticed that the M/s Ram Raj Singh, Bhukhand No. 180, PureBaijnath, Bara Prayagraj used significant quantity of soil for conditioning the bottom ash dumped area for the development of green belt in one side abandoned mine and planted various saplings, it seems the above sapling has been planted recently before site visit of the joint committee(photographs 4,5,18).
6. Thework order issued on dated 27.01.2022 by the PPGCL in the name ofM/s Ram Raj Singh, Bhukhand No. 180, PureBaijnath, Bara Prayagraj, for dumping of ash (bottom ash).The dumping of bottom ash has been stopped recently before committee visit, due to intervention of local administration (Copy of letter is attached as **annexureI**) as complaints has filed the case in Hon'ble NGT.
7. The photographs taken during visit are annexed as **annexure J**for reference.

C. Recommendation:

1. Approach road for transportation of the ash to the abandoned mine shall be constructed appropriately to avoid air pollution,
2. M/s Ram Raj Singh, Bhukhand No. 180, PureBaijnath, Bara Prayagraj must ensure that the vehicle used for the transportation of the ash must have valid PUC, fitness certificate and appropriately covered to avoid air pollution,
3. Water sprinklers must be deployed to ensure to prevent the re-suspension of the road dust and prevent the air pollution in to the surrounding area due to movement of vehicles.
4. As concerned of the matter of the compliant and prevention of the environmental pollution the dewatering of abandoned mine to be carried out at the cost of the M/s Ram Raj Singh, Bhukhand No. 180, PureBaijnath, Bara Prayagrajand evacuated water must be discharge in the nearby irrigation canal which is meeting to river Belanand ultimately confluence with river tons,after traversing the substantial distance.

5. M/s Ram Raj Singh, Bhukhand No. 180, PureBaijnath, Bara Prayagraj must ensure the ash should not be dumped in the abandoned mine until it gets completely dewatered to avoid further contamination of the water, which is recommended for disposing in to the nearby natural water bodies through the canal, and it is approximately 250 meter away from the abandoned mine in question.
6. M/s Ram Raj Singh, Bhukhand No. 180, PureBaijnath, Bara Prayagraj must ensure the proper implementation of the mine closure plane, which isone of the conditions of Environmental Clearance (EC) issued to them.
7. For the optimum utilization of the water resources M/s Ram Raj Singh, Bhukhand No. 180, PureBaijnath, Bara Prayagraj must de-water the abandoned mine only during lean season.

R. K. Singh Regional Officer, UPPCB Prayagraj	Harsh Dev Pandey ADM-Prayagraj
Dr A.K. Gupta Scientist E IRO-MOEF&CC, Lucknow	Dr D.K. Soni Scientist E Regional Office-Lucknow, CPCB

सत्यमेव जयते

Signature .....
ACC Licence No. - UP14217404
Licence No. - 352, Tahsil & District - Prayagraj

INDIA NON JUDICIAL

Government of Uttar Pradesh

e-Stamp

Certificate No.	:	**IN-UP47941775675169U**
Certificate Issued Date	:	21-Jul-2022 08:01 AM
Account Reference	:	NEWIMPACC (SV)/ up14217404/ PRAYAGRAJ SADAR/ UP-AHD
Unique Doc. Reference	:	SUBIN-UPUP14217404881043967O1478U
Purchased by	:	RAM KAILASH SINGH SON OF SHRI RAM SAJEEVAN SINGH
Description of Document	:	Article 4 Affidavit
Property Description	:	AFFIDAVIT AS PER DOCUMENT
Consideration Price (Rs.)	:	
First Party	:	RAM KAILASH SINGH SON OF SHRI RAM SAJEEVAN SINGH
Second Party	:	Not Applicable
Stamp Duty Paid By	:	RAM KAILASH SINGH SON OF SHRI RAM SAJEEVAN SINGH
Stamp Duty Amount(Rs.)	:	100 (One Hundred only)

RAJESH BAHADUR SINGH R. N. No. 20/13/2000 NOTARIAL Advocate Notary

RAJESH BAHADUR SINGH R. N. No. 20/13/2000 Advocate Notary

21/07/22

Please write or type below this line

शपथपत्र

समक्ष,

श्रीमान् अध्यक्ष महोदय,
राष्ट्रीय हरित अधिकरण,
फरीदकोट हाउस कापर निकस मार्ग,
नई दिल्ली–110001

शपथपत्र मिनजानिब राम कैलाश सिंह पुत्र राम सजीवन सिंह निवासी ग्राम–गींज पूरे बैजनाथ थाना व तहसील बारा, जिला प्रयागराज।

राम कैलाश सिंह

मैं शपथकर्ता उपरोक्त बहलफ निम्नलिखित बयान करता हूँ:—

1. यह कि शपथकर्ता उपरोक्त पते का स्थायी निवासी है।

2. यह कि शपथकर्ता के उपरोक्त पते के नाम से किसी ने फर्जी शिकायत की है। मेरे द्वारा कोई शिकायत नहीं की गयी है।

3. यह कि उपरोक्त पते के नाम से फ्लाई–एस गिराने के सम्बन्ध में किसी व्यक्ति ने मेरा फर्जी हस्ताक्षर बनाकर दिनांक 28.03.2022 को एक शिकायत प्रेषित किया है जो कि पूर्णरूपेण से गलत एवं फर्जी है।

4. यह कि उक्त के सम्बन्ध में हमने कोई शिकायत नही किया है।

5. यह कि मौजा पूरे बैजनाथ में जिस खदान को पाटा जा रहा है व जरूरी है और नितान्त आवश्यक भी है।

6. यह कि मैं पढ़ा लिखा नहीं हूँ, मैं हस्ताक्षर करना नहीं जानता हूँ।

मैं शपथकर्ता उपरोक्त बहलत धर्म से तसदीक करता हूद कि मजमून शपथपत्र की धारा 1 लगायत 6 मेरी निजी जानकारी में सब सच व सही है इसमें न कुछ झूठ है और नही कोई बात छिपायी गयी है। ईश्वर मेरी मदद करें।

दिनांक :–21.07.2022

शपथकर्ता
राम कैलाश सिंह
गोंड़ारे बैजनाथ
थाना व तहसील – बारा
जिला – प्रयागराज

RAJESH BAHADUR SINGH
R. N. No. 20/13/2000
Advocate Notary
21/07/22

SOLEMNLY AFFIRMED before me on..... by Sri /Smt. ..... Identified by ..... Advocate & I am satisfied that he/she understands the contents of this affidavit which are true and correct to his/her knowledge. Verified and attested by me.
Sl. No. 172
21/07/22
R.B. Singh
Advocate/Notary
Prayagraj

Sig. Attested
R. B. Singh
Notary Adv.
G. C. Prayagraj
21/07/22

भारत सरकार
Government of India

राम कैलाश
Ram Kailasha
जन्म तिथि / DOB :
पुरुष / MALE

Download Date: 20/07/2022

Issue Date: 20/07/2022

आधार

मेरा आधार, मेरी पहचान

रामकैलाश सिंह

भारतीय विशिष्ट पहचान प्राधिकरण
Unique Identification Authority of India

AADHAAR

पता:

Address:

1947 | help@uidai.gov.in | www.uidai.gov.in

WORK ORDER

VENDOR DETAILS	ORDER DETAILS
Vendor Code : 160000050 RAMRAJ SINGH AKAURIYA, BARA PRYAGRAJ: 212107,India Attn : Tel : E-mail : Vendor GST No.: Vendor PAN No.	Work Order Ref : 6000000768 Date : 27.01.2022 Currency : INR Company Representative : Mr. AKSHAY KUMAR Email : akshay.kumar@ppgcl.co.in Our Reference No : Contractor's Quote reference : OLA Reference No :- NA Company GST No.:09AAECP2746B1ZM

Excavation, Loading, Transporting and Backfilling of Abandoned Mine Outside Plant Premises

The Work Order constitutes Company's offer to Contractor upon the terms and conditions stated herein and shall become a binding Contract, when it is accepted either by Contractor's acknowledgement or performance. The Work Order expressly limits acceptance to the terms and conditions stated herein. Any additional or different terms or conditions proposed by Contractor are objected to and hereby rejected, including without limitation, Contractors quotation or acknowledgement forms. Any reference in the Work Order to Contractors quotation or proposal does not imply acceptance of any terms or conditions in that quotation or proposal. It is important that Contractor signs and returns the Work Order copy within (3) days of receipt. No other forms of acceptance will be accepted. Failure to return the acceptance does not diminish the responsibilities as set forth herein, but may result in delay to any payment that may be due to and may be a cause of termination of this Work Order.

TOTAL ORDER VALUE (Exclusive of all taxes, levies and duties) : INR 3,42,00,000.00.
In words: (Rupees Three crore forty two lakh only).

For Prayagraj Power Gn.Co.Ltd	CONTRACTOR'S ACCEPTANCE
Signature: _____ Name: Approver Name : BRAJESH SINGH Designation : ALL	**Signature:** _____ **Name:** **Designation :**

This Purchase Order/Contract will be executed / suspended and,managed till Contract completion/commissioning of the work by order Manager (details below):
Order Manager: Mr. Rahul Sangale

WORK ORDER DETAILS
WORK ORDER REF : 6000000768

PRICE SCHEDULE

Item No.	HSN/SAC Code	Service Description	Qty	UOM	Unit Price	Amount
10	996511(5)	Ash Lifting From Dyke 1/2 Dump to IN: Central GST -ND 2.5 % IN: State GST -ND 2.5 %	1.000	AU	3,42,00,000.00	34200000.00

This item includes the following services:

S.No	HSN/SAC Code	Service Code	Service Description	Qty	UOM	Unit Price	Amount
10.10	996511(5)	4010605	CISE, LIFTING FLY ASH	200,000	MT	171.00	3,42,00,000.00
Total Order Value (Exclusive of all taxes, levies and duties)							3,42,00,000.00

Total Order Value : Rupees Three crore forty two lakh only (Exclusive of all taxes, levies and duties).

COMMERCIAL CONDITIONS

1. **Scope :**

   Detail scope of works is enclosed as annexure 1

2. **Price Basis :**

   This is a unit rate contract with all the services to be delivered at PPGCL site with inclusive of deployment of heavy machinery, tools & tackles, consumable like diesel for means of transport, spares incl. soft spares for bidder's own machinery and requisite and trained resources including cost of mobilization and de mobilization. The prices shall remain firm and fixed during the Contract Period and no variation of any kind (except statutory variations taxes & duties as provisioned in the GCC) shall be admissible.
   All the expenses related to environmental non-compliance and for any other non-compliance task, shall be beared by bidder. No additional charge shall be payable beyond agreed charges.

3. **Completion Schedule/Service to be performed at :**

   The Effective Date (ED) of Contract shall be the date of issue of LOI/PO whichever is earlier. The Contract shall be for lifting of 2.0 Lakh MT of ash within 2 months including mobilization from Commencement Date. Bidder has agreed to mobilize Site completely with requisite and trained resources within 15 days of Effective Date. The date of full mobilization at Site shall be treated as Commencement Date and submission of RA bills post commencement date shall be considered for payment.

4. **Payment Terms :**

   30 days From GR date w/o Retention

   Bidder will raise their RA based on executed work after every 15 days in the month. (i.e max 2 no. of RA bills).Payment due to bidder shall be made on 30 days credit term basis from the date of receipt of commercially clear and error-free invoices to be submitted with RA bills duly certified by the Officer-in-Charge for having performed the services satisfactorily. All payments due to the bidder shall be made only after deduction of LDs / TDS etc. as applicable terms.
   Either BG or retention @10% shall be retained.

5. **Taxes and Duties :**

   Quoted prices are excluding only GST which shall be payable extra as per applicable rates, current rate being 5%. No other taxes, duties, cess etc. payable and shall be deemed to be included in the price mentioned above.

6. Anti Profiteering Clause:

Notwithstanding anything contained in the Contract, in the event of introduction of any new legislation or any change or amendment or enforcement of any Act or Law, or any change in the interpretation by the Supreme Court of India of any said Act or law, rules or regulations of Government of India or State Government(s) or Public Body which becomes effective after the bid date to the completion of work including defect liability period , if any, which results in any decrease in the cost of the works through reduced liability of taxes & duties, increase in the input tax credits, the Supplier shall pass on the benefits of such reduced cost, taxes or duties to Prayagraj Power Gn.Co.Ltd to the extent which is directly attributable to such introduction of new legislation or change or amendment as mentioned above as per Anti-profiteering Rules, 2017, hereby, "Tax" or "tax" shall include taxes, duties, levies, cess and similar imposts by whatever name called whether in the nature of Indirect Tax or direct taxes and whether or not imposed by the Central government, state government, local or municipal authority or any other statutory body

7. Compliance of Local Laws:

The Contractor shall be fully responsible for the due compliance by him and his sub-contractors with all statutory requirements and with all applicable labour laws including Contract Labour Abolition and Regulation Act, Workmen's Compensation Act, P.F./E.S.I., Labour welfare fund, Act, etc. as may be applicable to the Contractor, the sub-contractors and their employees. The locations where Allied Manpower Management System (On-line system) has been implemented, the Contractor shall ensure necessary declarations and documents are provided in the system, as per the role of the Contractor envisaged in the system.

The Contractor should get in touch with the local HR/IR/ES&A teams for completion of Statutory compliances before start of the work. The contractor should also ensure that he provides correct and complete PF compliance data for a wage month in the format provided by the HR/IR/ES&A teams on or before 15th of the subsequent month, failing which penalty of 1% of the value of the Invoice, per day of delay would be deducted from the Invoice raised. Further, the management will also have a right to suspend the work in case of delay in submitting the PF data.

All other compliances required by HR/IR/ES&A teams should also be provided as per timelines.

The Contractor shall fully indemnify and save harmless the Owner from and against all claims, demands, expenses, losses, liabilities, charges, actions, suits and proceedings whatsoever including claims under aforesaid Acts and laws which may be brought or made against the Owner, its Officers or servants by reason or in consequence of any matter or thing done or omitted or delaying the submission of data by the Contractor and/ or its sub-contractors and all costs, charges and expenses which may become payable by the Owner in respect thereof.

8. Performance Parameters & Deductions due to non compliance :

Bidder agreed to liquidated damages for shortfall in performance / SLAs If the average evacuation & lifting is less than 4000 MT / day, 1% LD would be applicable for every 1% reduction in average evacuation with max capped at 10%.

9. Order Manager :

This order shall be managed by Mr. Rahul Sangale from Owner. You are requested to contact him/her for further queries related to execution.

10. Contract Performance Bank Guarantee :

Bidder agreed to submit within 15 days of Effective Date an unconditional irrevocable bank guarantee toward contract performance payable on demand duly stamped strictly as per the prescribed format of PPGCL for a sum equivalent to 10% of the Contract Price valid for the Contract Period and with a claim period of not less than 6 months beyond the expiry of Contract Period. Equivalent amounts shall be retained from bills in case of non-submission of BG within 15 days of ED. BG amount shall be forfeited against non-performing/completion of job.

WORK ORDER DETAILS
WORK ORDER REF : 6000000768

11. Order of Precedence :

In the event of conflict between the provision of this order along with its attachments and annexure, the following order of precedence shall apply so that the conflicting provision(s) in the document lower in the order of precedence set out below shall give way to the conflicting provision(s) in the document higher in the order of precedence, namely:

1. Work Order (with 'Commercial Conditions')
2. Special Terms and conditions
3. General Terms and conditions
4. Technical Specification

12. Modifications to the General Conditions of Contract :

1.Bidder agreed to liquidated damages for shortfall in performance / SLAs If the average evacuation & lifting is less than 4000 MT / day, 1% LD would be applicable for every 1% reduction in average evacuation with max capped at 10%.

2.Bidder agreed to submit within 15 days of Effective Date an unconditional irrevocable bank guarantee toward contract performance payable on demand duly stamped strictly as per the prescribed format of PPGCL for a sum equivalent to 10% of the Contract Price valid for the Contract Period and with a claim period of not less than 6 months beyond the expiry of Contract Period. Equivalent amounts shall be retained from bills in case of non-submission of BG within 15 days of ED. BG amount shall be forfeited against non-performing/completion of job.
3.Bidder shall take all necessary insurances of adequate value to cover all its manpower / material / resources including 3rd party general liability insurance / workmen compensation policy as applicable. In the event of any loss or damages or any accident etc., Bidder shall make all claims directly with his insurer. Any difference between the claims settled and the actual value of loss shall be borne by Bidder. Bidder will bear the additional costs for replacements if any and ensure timely delivery as mutually agreed.
4.Bidder shall arrange for boarding & lodging of all personnel outside the plant premises at his own cost. The quoted prices are deemed to be inclusive of boarding & lodging, travel costs, local conveyances of any nature and no separate payment on any of these accounts admissible.
5.Bidder has agreed to comply with all Safety Terms and Conditions of PPGCL annexed to the GCC while working inside PPGCL premises. All PPEs as per the work / job scope requirement shall be provided by Bidder at his own cost.
6.Bidder confirmed that he has the PF & ESI registration and will comply with all statutory requirements and submit documentary evidence towards the same. This will include monthly wages register, PF & ESI challans for demonstrating compliance for minimum wages, PF & ESI for each individual employee in accordance with the wage register. The compliance statement with supporting challans will be submitted every month as per the deadlines prescribed by PPGCL. PF, ESI & other statutory compliance of the previous month must be attached with the Invoice of any given month for release of service payments.
7.The service provider shall get itself registered under Acts/rules as may be applicable and shall obtain/renew its licenses, if required within the contract period of this agreement and a copy of the same will be provided to PPGCL record. Renewed copy of the said licences as applicable shall be submitted within 7 days of its due date to the concerned person in HR & IR personnel.
8.Bidder confirmed acceptance to all clauses of Special Conditions of Contract (SCC). Bidder also confirmed acceptance to PPGCL General Conditions of Contract – Supplies and PPGCL General Conditions of Contract – Services as applicable.

a) No-Objection Certificate (NOC) to be submitted by bidder issued by Up Pollution Control Board before mobilization/ execution of contract.
b) Bidder will manage all the lightening, DG set arrangement for execution of works.
c)Repair and maintenance of bidder's machinery and equipment shall be in bidder scope. All the spares and consumable which will go inside the bidder's machinery shall be managed by bidder.
d)Ash shall be weighted and measures at installed in motion weigh at inside plant near to material gate. In case of non-functional of running weigh bridge, PPGCL will also allow the weigh bridge installed near 50KT silo.
e) Loading of ash on each vehicle shall be under permissible limits formulated by UP Govt. RTO guidelines.

13. Annexure

Scope of works

S.No	HSN/SAC Code	Service Code	Short Description	Long Description	Qty	UOM	Delivery Date

WORK ORDER DETAILS
WORK ORDER REF : 6000000768

S.No	HSN/SAC Code	Service Code	Short Description	Long Description	Qty	UOM	Delivery Date
10.10	996511(5)	4010605	CISE, LIFTING FLY ASH	CISE, LIFTING FLY ASH	200,000	MT	14.02.2022

NAME ANKIT JAISWAL
ACC Code 1410990[illegible]
ACC ADD : 593 MUTTHIGANJ, PRAYAGRAJ
LICENCE NO.: 818
SADAR PRAYAGRAJ
अंकित जायसवाल

सत्यमेव जयते

INDIA NON JUDICIAL

Government of Uttar Pradesh

e-Stamp

Certificate No.	:	IN-UP43608362354865T
Certificate Issued Date	:	24-Nov-2021 02:03 PM
Account Reference	:	NEWIMPACC (SV)/ up14109904/ ALLAHABAD/ UP-AHD
Unique Doc. Reference	:	SUBIN-UPUP14109904771766532638l2T
Purchased by	:	RAMRAJ SINGH
Description of Document	:	Article 4 Affidavit
Property Description	:	Not Applicable
Consideration Price (Rs.)	:	
First Party	:	RAMRAJ SINGH
Second Party	:	Not Applicable
Stamp Duty Paid By	:	RAMRAJ SINGH
Stamp Duty Amount(Rs.)	:	10 (Ten only)

NOTARIAL NOTARIAL

24-11-2021

----------Please write or type below this line----------

समक्ष,

श्रीमान् मुख्य कार्यकारी अधिकारी (सी0ई0ओ0)
पी0पी0जी0सी0एल0 कम्पनी, बारा, जनपद प्रयागराज।

शपथपत्र मिनजानिब रामराज सिंह पुत्र देवराज सिंह निवासी ग्राम अकौरिया तहसील बारा जनपद प्रयागराज।

मैं शपथकर्ता उपरोक्त बहलफ निम्नलिखित बयान करता हूँ–

रामराज सिंह

Statutory Alert:
1. The authenticity of this Stamp certificate should be verified at 'www.shcilestamp.com' or using e-Stamp Mobile App of Stock Holding. Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
2 The onus of checking the legitimacy is on the users of the certificate
3. In case of any discrepancy please inform the Competent Authority

1. यह कि श्रीमती रामरती देवी पत्नी देवराज सिंह निवासिनीग्राम अकौरिया तहसील बारा जनपद प्रयागराज को ग्राम पूरेवैजनाथ तहसील बारा जिला प्रयागराज में स्थित भूखण्ड संख्या–180 रकवा 5 एकड़ का गिट्टी, बोल्डर, खनन पट्टा दिनांक–26.11.2014 से 25.11.2019 तक की अवधि तक के लिए प्राप्त हुआ था जिसकी अवधि समाप्त हो गयी है। उक्त खदान की भराई, समतलीकरण, वृक्षारोपण का कार्य कराया जाना है।
2. यह कि श्रीमती रामरती देवी ने आपकी पी0पी0जी0सी0एल0 कम्पनी, बारा, जनपद प्रयागराज में से [illegible] एस हटाने के टेण्डर का आवेदन किया है।
3. यह कि शपथकर्ता को श्रीमती रामरती देवी द्वारा जरिये मुख्तारनामा खास दिनांक–23.11.2021 के माध्यम से प्रश्नगत कार्य को कराने तथा उसके सम्बन्ध में सभी कार्यवाही को करने के लिए अधिकृत किया गया है। श्रीमती रामरती देवी शपथकर्ता की माता हैं। (मुख्तारनामा खास की छायाप्रति संलग्न है।)
4. यह कि उक्त खदान में लगभग 50 फीट गहराई में बरसात का पानी भरा हुआ है।
5. यह कि खदान के क्षेत्र में भू जल स्तर बहुत नीचे है। खदान में बरसात का पानी ही भर जाता है।
6. यह कि उक्त खदान में भरे बरसात की पानी को निकाल करके ही शपथकर्ता खदान की भराई, समतलीकरण तथा वृक्षारोपण का कार्य करेगा।
7. यह कि खदान का पानी निकालने व उसकी भराई करते समय पर्यावरण को कोई नुकसान नहीं होने दिया जायेगा तथा यह भी ध्यान रखा जायेगा कि आस पास में किसी भी प्रकार से कोई प्रदूषण न हो और पर्यावरण पूरी तरह से सुरक्षित बना रहे।

24-11-2021

8. यह कि शपथकर्ता द्वारा खदान में भरे जल की निकासी तथा खदान की भराई करते समय उसमें कार्य करने वाले कर्मचारी व आस पास के पशु–पक्षियों व जीव जन्तुओं की सुरक्षा व पर्यावरण को किसी प्रकार से नुकसान नहीं होने दिया जायेगा। और प्रदूषण को नहीं फैलने दिया जायेगा। तथा प्रदूषण से पूर्णतया सुरक्षित रखा जायेगा।
9. यह कि शपथकर्ता उपरोक्त कार्य करते, कराते समय पर्यावरण को पूर्ण रूपेण सुरक्षित रखेगा।

मैं शपथकर्ता उपरोक्त बहलफ तस्दीक करता हूँ कि शपथपत्र की धारा 1 लगायत 9 मेरी निजी जानकारी में सच व सही है इसमें न कुछ झूठ है और न ही मुझसे छिपाया गया है।

दिनांक–24.11.2021

24-11-2021

शपथकर्ता

रामराज सिंह

मोबा0 8887655619

Ramesh Chand
Advocate
24-11-2021

Identified by M.K. Pandey
24-11-2021

1. विजय सिंह पुत्र स्व0 रामनरेश सिंह
   ग्राम-ललई (डोमहर) बारा, प्रयागराज
   मो0 नं0- 9129378544

2. पंकज कुमार पुत्र स्व0 बृजलाल यादव
   ग्राम-पुरे बैजनाथ,गींज, बारा, प्रयागराज
   मो0 नं0- 8052600152

3. समरजीत सिंह पुत्र राम प्रताप सिंह
   ग्राम- पुरे बैजनाथ, ललई बारा, प्रयागराज
   मो0 नं0- 9165668589

4. धनंजय सिंह पुत्र अशोक कुमार सिंह
   ग्राम- पुरे बैजनाथ, ललई बारा, प्रयागराज
   मो0 नं0- 8953125615

5. बलवीर सिंह पुत्र सुरेश सिंह
   ग्राम- पुरे बैजनाथ, बारा, प्रयागराज
   मो0 नं0- 9793782956

6. सुधान्शु सिंह पुत्र बलवीर सिंह
   ग्राम- पुरे बैजनाथ, बारा, प्रयागराज
   मो0 नं0- 9198642155

7. राकेश कुमार पुत्र जगदीश
   ग्राम- पुरे बैजनाथ, गींज, बारा, प्रयागराज
   मो0 नं0- 7897172515

कार्यालय सामुदायिक स्वास्थ्य केन्द्र, शंकरगढ़, प्रयागराज

पत्रांक–अधी0/सीएचसी/एनजीटी/2022–23/217 दिनांक – 27.07.2022

सेवा में,

मुख्य चिकित्सा अधिकारी

प्रयागराज।

विषय – एन0जी0टी0 के अन्तर्गत सिल्कोसिस सम्बन्धित मरीज के सम्बन्ध में।

महोदय,

सादर अवगत कराना है कि सामुदायिक स्वास्थ्य केन्द्र, शंकरगढ़, प्रयागराज के अन्तर्गत पानी एवं वायु प्रदूषण के अन्तर्गत सिल्कोसिस से सम्बन्धित कोई भी एपिडेमिक नही पाया गया है।

सादर सूचनार्थ प्रेषित।

Superintendent C.H.C Shankargarh Allahabad

अधीक्षक

सामु0स्वा0केन्द्र

शंकरगढ़, प्रयागराज

कार्यालय जिला पर्यावरण सचिवालय, इलाहाबाद

पत्रांकः 436 /पर्या0(डी0ई0आई0ए0ए0)–582/2017–18 दिनांक 23/5/2017

श्रीमती रामरती सिंह पत्नी श्री देवराज सिंह
नि0–अकोरिया, तहसील–बारा, इलाहाबाद

विषयः उपखनिज गिट्टी–बोल्डर खनन क्षेत्र ग्राम–पूरेबैजनाथ, तहसील–बारा, जनपद–इलाहाबाद के गाटा संख्या–180, रकबा–2.02 हे0 हेतु पर्यावरण स्वच्छता प्रमाण पत्र निर्गत करने के सम्बन्ध में।

उपर्युक्त विषयक अपने आवेदन पत्र दिनांक 20.03.2017 का सन्दर्भ ग्रहण करने का कष्ट करें, जिसे आपके द्वारा अध्यक्ष जिला स्तरीय पर्यावरण समाघात निर्धारण प्राधिकरण इलाहाबाद के कार्यालय में भारत सरकार की अधिसूचना दिनांक 15.01.2016 व दिनांक 20.01.2016 के क्रम में प्रस्तुत किया गया है। भारत सरकार की उपरोक्त अधिसूचना के अनुसार दिनांक 06.04.2017 को जिला स्तरीय विशेषज्ञ आंकन समिति की आयोजित बैठक में आपके उक्त आवेदन पत्र को विचार हेतु रखा गया जिसपर आपके प्रस्तादक/कन्सलटेन्ट द्वारा पूर्ण प्रस्तुति की गयी। आपके आवेदन पत्र एवं कन्सलटेन्ट द्वारा प्रस्तुत प्रस्तुति में अंकित तथ्यों के क्रम में डी0ई0ए0सी0 द्वारा उपखनिज/गिट्टी–बोल्डर के खनन के लिए पर्यावरण स्वच्छता प्रमाण पत्र जारी करने हेतु संस्तुति/सहमति प्रदान की गयी जिस पर डी0ई0आई0ए0ए0 की बैठक दिनांक 23.05.2017 में निम्नलिखित शर्तों के अधीन पर्यावरण स्वच्छता प्रमाण पत्र जारी करने की अनुमति प्रदान की गयी है :–

शर्तें :–

1. यह पर्यावरण स्वच्छता प्रमाण पत्र उपखनिज गिट्टी–बोल्डर खनन क्षेत्र उपखनिज गिट्टी–बोल्डर खनन क्षेत्र ग्राम–पूरेबैजनाथ, तहसील–बारा, जनपद–इलाहाबाद के गाटा संख्या–180, रकबा–2.02 हे0 के लिए निर्गत किया जा रहा है।
2. खनन पट्टे की सम्पूर्ण अवधि अथवा अनुमोदित खनन योजना में घोषित रिजर्व **4,00,848.00** घन मीटर गिट्टी पत्थर का उत्पादन हो जाने (दोनों में से जो पहले घटित हो) तक के लिए पर्यावरण स्वच्छता प्रमाण पत्र मान्य होगा।
3. अनुमोदित खनन योजना के अनुसार खनन कार्य किया जायेगा।
4. अनुमोदित खनन योजना एवं प्रस्तावक द्वारा प्रस्तुत प्रस्तुति के क्रम में पर्यावरण को सुदृढ़ एवं सन्तुलित करने हेतु वृक्षारोपण करना व उनकी देखभाल करना अनिवार्य होगा।
5. उपखनिज गिट्टी–बोल्डर का खनन उपरोक्त भूमि से अनुमोदित खनन योजना के अनुसार अधिकतम **1,25,000.00** घन मीटर प्रतिवर्ष किया जा सकेगा।
6. खनन कार्य की अधिकतम गहराई अनुमोदित खनन योजना में स्वीकृत गहराई अथवा जलस्तर के पूर्व तक ही की जायेगी।
7. नेशनल पार्क एवं वन्यजीव अभ्यारण्य की सीमा से एक किमी0 की परिधि के भीतर खनन कार्य प्रतिबन्धित रहेगा।
8. खनन कार्य खनन योजना में उल्लिखित विधि से किया जायेगा तथा ड्रिलिंग/ब्लास्टिंग के पूर्व खान सुरक्षा निदेशालय की अनुमति प्राप्त किया जाना अनिवार्य होगा।
9. खनन कार्य सार्वजनिक स्थलो से 50 मीटर की दूरी पर किया जायेगा।
10. उ0प्र0 उपखनिज (परिहार) नियमावली–1963 एवं खान एवं खनिज (विकास एवं विनियमन) अधिनियम–1957 (यथासंशोधित) की शर्तों के अनुसार खनन कार्य किया जायेगा।
11. इस सम्बन्ध में केन्द्र/राज्य सरकार द्वारा समय–समय पर जारी शासनादेशों का पालन करना बाध्यकारी होगा।

कार्यालय जिला पर्यावरण सचिवालय

सामान्य शर्तें :–

1. पर्यावरण एवं वन मंत्रालय के नोटिफिकेशन दिनांक 14.09.2006 में दिये गये निर्देशानुसार यदि उपरोक्त परियोजना की क्षमता बढ़ायी जायेगी तो पुनः उन क्षेत्रों के लिए पर्यावरण स्वच्छता प्रमाण पत्र प्राप्त किया जाना अनिवार्य होगा।
2. खनन कार्य में अनुमोदित खनन योजना का उल्लंघन पाये जाने की दशा में पर्यावरण स्वच्छता प्रमाण पत्र निरस्त कर दिया जायेगा।
3. खनन कार्य गिट्टी उत्पादन हेतु लगाये गये संयन्त्रों/मशीनों के लिएं क्षेत्रीय अधिकारी प्रदूषण नियंत्रण बोर्ड के कार्यालय से वायु प्रदूषण एवं जल प्रदूषण की अनापत्ति प्राप्त किया जाना अनिवार्य होगा।
4. वायु की गुणवत्ता (RSPM, SPM, SO_2, NOx) की रिपोर्ट प्रत्येक छः माह में D.E.I.A.A. एवं क्षेत्रीय अधिकारी प्रदूषण नियंत्रण बोर्ड, झूंसी, इलाहाबाद को प्रेषित करना अनिवार्य होगा।
5. उपखनिजों के लोडिंग/अनलोडिंग स्थल पर पानी के छिड़काव की व्यवस्था करना अनिवार्य होगा।
6. खनन कार्य में लगे मजदूरों के लिए सुरक्षा उपकरण जैसे–हेल्मेट, जूता, कान का प्लग, मास्क उपलबध कराना अनिवार्य होगा तथा उपरोक्त उपकरणों के उपयोग हेतु मजदूरों को प्रशिक्षित करना होगा।
7. मजदूरों तथा अन्य कर्मचारियों के स्वास्थ्य का परीक्षण प्रत्येक छः माह पर कराया जाना अनिवार्य होगा इसके लिए यथा सम्भव चिकित्सा कैम्प आयोजित किया जाय।
8. खनन स्थल/उद्योग स्थल से निकले प्रदूषित पानी को एक स्थल पर एकत्र किया जायेगा तथा GSR. 422 (E) दिनांक 19.05.1993 तथा दिनांक 31.12.1993 एवं यथा संशोधित निर्देशानुसार विधि से पानी को स्वच्छ किया जाना अनिवार्य होगा।
9. उपखनिजों का परिवहन सूर्यास्त के पश्चात नहीं किया जायेगा तथा परिवहन के साधनों को त्रिपाल या अन्य संसाधनों से ढका जाना अनिवार्य होगा।
10. मजदूरों/कर्मचारियों के आवास की व्यवस्था तथा भोजन बनाने के लिए गैस की व्यवस्था, शुद्ध पेय जल एवं शौचालय की व्यवस्था करना अनिवार्य होगा।
11. खनन कार्य प्रशिक्षित मेट/फोर मैन की देख–रेख में कराया जाना अनिवार्य होगा।
12. यह पर्यावरण स्वच्छता प्रमाण पत्र खनन पट्टा स्वीकृति हेतु प्रदान किया जा रहा है। खनन पट्टा स्वीकृत न होने की दशा में पर्यावरण स्वच्छता प्रमाण पत्र स्वतः निरस्त माना जायेगा।
13. प्रथम स्थल पर खनन कार्य पूर्ण हो जाने पर उसमें ओवर वर्डन से एकत्र मिट्टी की भराई कराकर उस पर वृक्षारोपण कराना होगा।
14. खनन क्षेत्रों में ब्लास्टिंग से होने वाले कम्पन का अध्ययन किया जायेगा एवं उसकी सूचना प्रत्येक छः माह के अन्दर क्षेत्रीय अधिकारी, प्रदूषण नियंत्रण बोर्ड, झूंसी, इलाहाबाद को प्रेषित किया जाना अनिवार्य होगा।
15. ब्लास्टिंग का कार्य कन्ट्रोल ब्लास्टिंग पद्धति से किया जायेगा तथा ब्लास्टिंग केवल दिन में एक बार निश्चित अवधि के अन्दर किया जायेगा एवं ब्लास्टिंग के पूर्व ध्वनि विस्तारक यंत्र से सूचना प्रसारित किया जाना अनिवार्य होगा।
16. वर्षा जल के संचयन हेतु रेन वाटर हार्वेस्टिंग का प्रबन्ध अवश्य किया जाय।
17. अनुमोदित माइनिंग क्लोजर प्लान तैयार कराकर D.E.I.A.A. एवं क्षेत्रीय आधिकारी, प्रदूषण नियंत्रण बोर्ड, झूंसी, इलाहावाद को प्रेषित करना अनिवार्य होगा।
18. C.S.R. की गतिविधि का प्रस्ताव जिलाधिकारी/ मुख्य विकास अधिकारी को प्रेषित करना अनिवार्य होगा।
19. उपरोक्त से सम्बन्धित समस्त अभिलेख साईट कार्यालय पर रखना अनिवार्य होगा।

उपरोक्त सभी शर्तो का पालन आवेदक को कड़ाई से करना होगा तथा उपरोक्तानुसार अधिसूचना संख्या–1533(ई) दिनांक 14.09.2006 एवं समय–समय पर किये गये संशोधन के क्रम में प्रत्येक छः माह में उसकी रिपोर्ट प्रस्तावक के माध्यम से डी0इ0आई0ए0ए0 को प्रस्तुत करना होगा। शर्तो के उल्लंघन करने की दशा में पर्यावरण स्वच्छता प्रमाण पत्र निरस्त किया जा सकेगा साथ ही राज्य/जिला स्तरीय सम्बन्धित अधिकारियों को उक्त स्थल का निरीक्षण करने का अधिकार होगा।

अतः उपरोक्तानुसार भारत सरकार की अधिसूचना दिनांक 15.01.2016 व 20.01.2016 में दिये गये प्राविधानों में उपरोक्त शर्तो के अधीन उक्त गाटो से गिट्टी–बोल्डर के खनन हेतु पर्यावरण स्वच्छता प्रमाण पत्र प्रदान किया जाता है, परन्तु उक्त गाटो से गिट्टी–बोल्डर का खनन जिलाधिकारी कार्यालय के खनन अनुभाग से नियमानुसार अनुमति प्राप्त करने के उपरान्त ही किया जा सकेगा।

(मो0 महबूब)
सदस्य सचिव
डी0ई0ए0सी0 इलाहाबाद।

पत्रांकः /पर्या0(डी0ई0आई0ए0ए0)/2016–17 तद्दिनांकः।

प्रतिलिपि–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. प्रमुख सचिव, पर्यावरण विभाग, उ0प्र0 शासन, लखनऊ।
2. जिलाधिकारी इलाहाबाद।
3. मुख्य विकास अधिकारी, इलाहाबाद।
4. क्षेत्रीय अधिकारी, प्रदूषण नियंत्रण बोर्ड इलाहाबाद।
5. प्रभारी अधिकारी, भूतत्व एवं खनिकर्म विभाग उ0प्र0 क्षेत्रीय कार्यालय इलाहाबाद।
6. उपजिलाधिकारी, बारा, इलााबाद।
7. गार्ड फाईल।

(मो0 महबूब)
सदस्य सचिव
डी0इ0ए0सी0 इलाहाबाद।

कार्यालय जिलाधिकारी, प्रयागराज।

(खनन अनुभाग)

पत्रांकः 584 /खनिज/2020–21 दिनांक 12/02/2021

श्रीमती रामरती सिंह पत्नी श्री देवराज सिंह
निवासी–अकौरिया, बारा, प्रयागराज।

आपके पत्र दिनांक 10.02.2021 द्वारा अवगत कराया गया है कि आपके पक्ष में जनपद प्रयागराज के तहसील–बारा स्थित ग्राम पूरेबैजनाथ भूखण्ड संख्या–180 में 05 एकड़ का खनन पट्टा दिनांक 26.11.2014 से 25.11.2019 तक स्वीकृत था। उक्त खनन पट्टा क्षेत्र में पट्टा विलेख में उल्लिखित शर्तों के अनुसार समतलीकरण कराकर वृक्षारोपड़ कराया जाना है, जो कि पी0पी0जी0सी0एल0 कम्पनी पता–मिश्रा का पूरा, तहसील–बारा से फ्लाई ऐश व मिट्टी लाकर खनन क्षेत्र में भराई करने हेतु अनुरोध किया गया है।

उक्त के सम्बन्ध में अवगत कराना है कि प्रश्नगत खनन पट्टा क्षेत्र दिनांक 25.11.2019 को समाप्त हो चुका है तथा वर्तमान में परिहार पर व्यवस्थित किये जाने लायक नहीं है। पट्टा विलेख में दी गयी शर्तों/पर्यावरण अनापत्ति के अनुसार पट्टेधारक द्वारा भूमि उद्धार किया जा सकता है।

उक्तानुसार अवगत होने का कष्ट करें।

12/02/24

खान अधिकारी
प्रयागराज।

कार्यालय उप जिलाधिकारी बारा प्रयागराज।

संख्या 1927 /एस0टी0–2021 दिनांक 16 नवम्बर 2021

कार्यालय ज्ञाप

श्रीमती रामरती देवी पत्नी देवराज सिंह निवासिनी ग्राम– अकौरिया परगना व तहसील ब
के शिकायती प्रार्थना पत्र दिनांक 15.11.2021 , जिसमें अंकित किया गया है कि प्रार्थनी के नाम ग्र
पूरे बैजनाथ तहसील बारा जिला प्रयागराज में स्थित भूखण्ड संख्या 180 रकबा 5एकड़ का ख
पट्टा दिनांक 06.11.2014 से दिनांक 25.11.2019 तक का स्वीकृत था । खनन पट्टा विलेख के श
के अनुसार खनन के पश्चात गढ़ढों का समतलीकरण कराकर वृक्षारोपण कराया जाना आवश्यक है

उक्त शिकायती प्रार्थना पत्र की जांच तहसीलदार बारा से करायी गयी । तहसीलदार ब
की आख्या प्राप्त हुयी , जिसमें अंकित किया गया है कि इनके द्वारा दिये गये प्रार्थना पत्र के कम
दिनांक 10.11.2021 को जांच आख्या प्रेषित की जा चुकी है। पुनः अवगत कराना है कि कार्या
जिला पर्यावरण सचिवालय इलाहाबाद के पत्र संख्या 436 दिनांक 27.05.2017 के विन्दु संख्या
(शर्तो) में उल्लिखित है कि (प्रथम स्थल पर खनन कार्य पूर्ण हो जाने पर उसमें ओवर वर्डन
एकत्र मिट्टी की भराई कराकर उस पर वृक्षारोपण कराना होगा)। अतएव तहसीलदार बारा
आख्या दिनांक 16.11.2021 एवम् कार्यालय जिला पर्यावरण सचिवालय इलाहाबाद के पत्र संख्या
दिनांक 27.05.2017 के विन्दु संख्या 13 में अंकित शर्तो का अक्षरशः पालन करते हुये ओवर वर्डन
एकत्र मिट्टी से उक्त आराजी में खनन के पश्चात गढ़ढों को समतलीकरण कर वृक्षारोपण क
की अनापत्ति प्रदान की जाती है।

(सौम्या गुरूरानी)
ज्वाइन्ट मजिस्ट्रेट/उप जिलाधिकारी
बारा प्रयागराज।

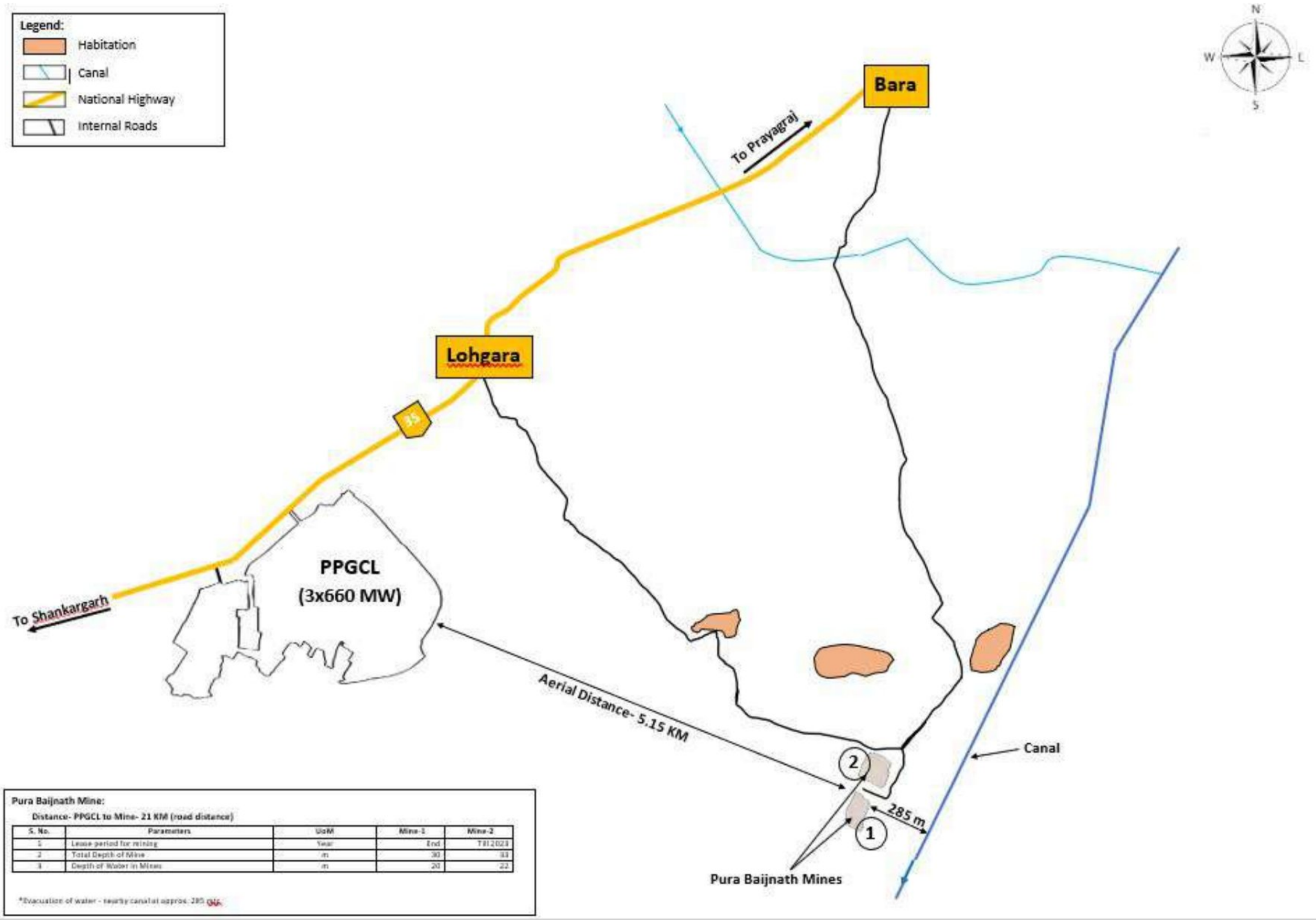
संख्या /उपरोक्तानुसार।

प्रतिलिपिः–

श्रीमती रामरती देवी पत्नी देवराज सिंह निवासी ग्राम– अकौरिया को उनके शिकायती प्रा
पत्र दिनिांक 15.11.2021 के कम में सूचनार्थ प्रेषित ।

16/11/2021

(सौम्या गुरूरानी)
ज्वाइन्ट मजिस्ट्रेट/उप जिलाधिकारी
बारा प्रयागराज।

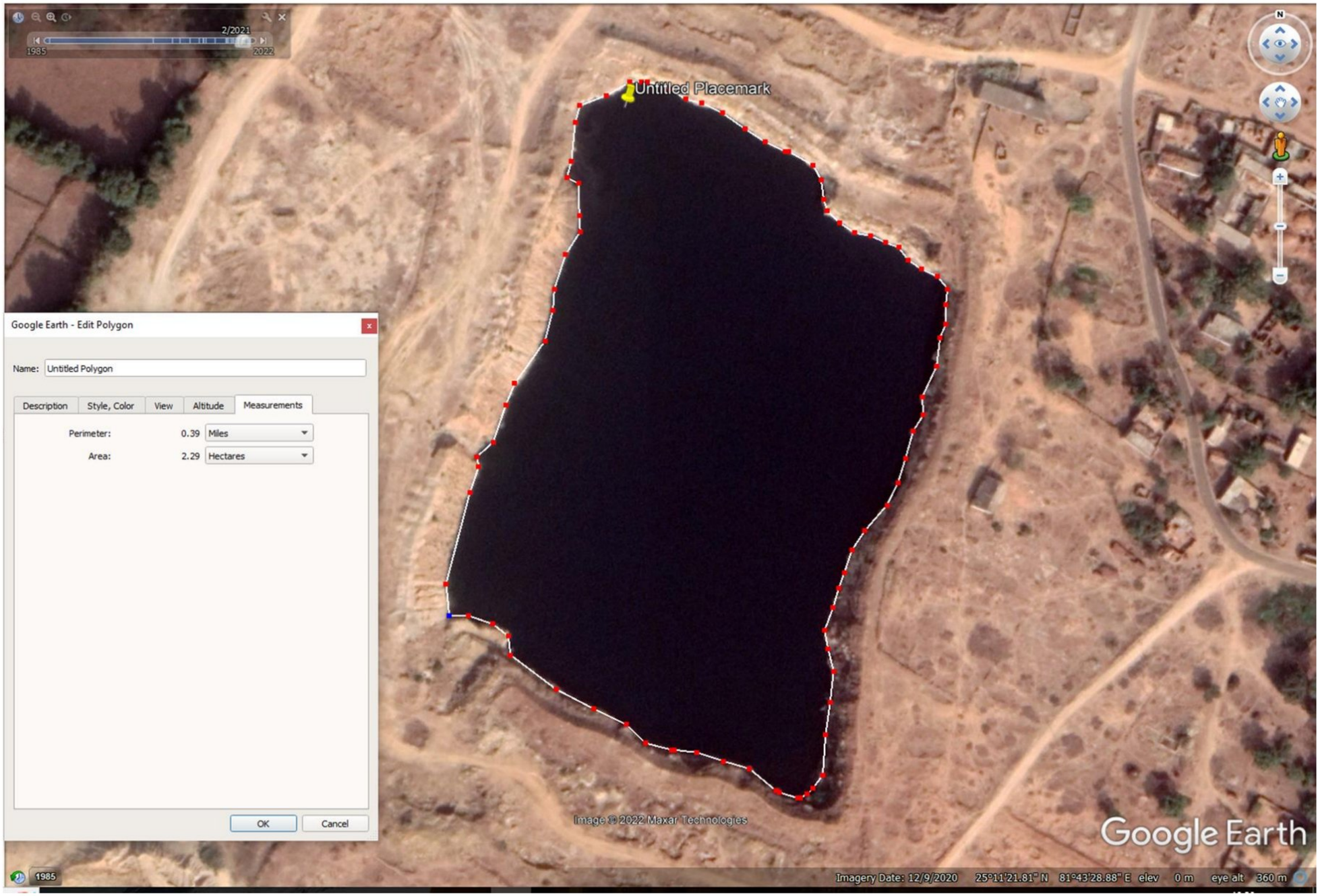


Pura Baijnath Mine:

Distance- PPGCL to Mine- 21 KM (road distance)

S. No.	Parameters	UoM	Mine-1	Mine-2
1	Lease period for mining	Year	End	Till 2023
2	Total Depth of Mine	m	30	33
3	Depth of Water in Mines	m	20	22

*Evacuation of water - nearby canal at approx. 285 mtr.



Date : 9/12/2020

Area :- 2.29 ha

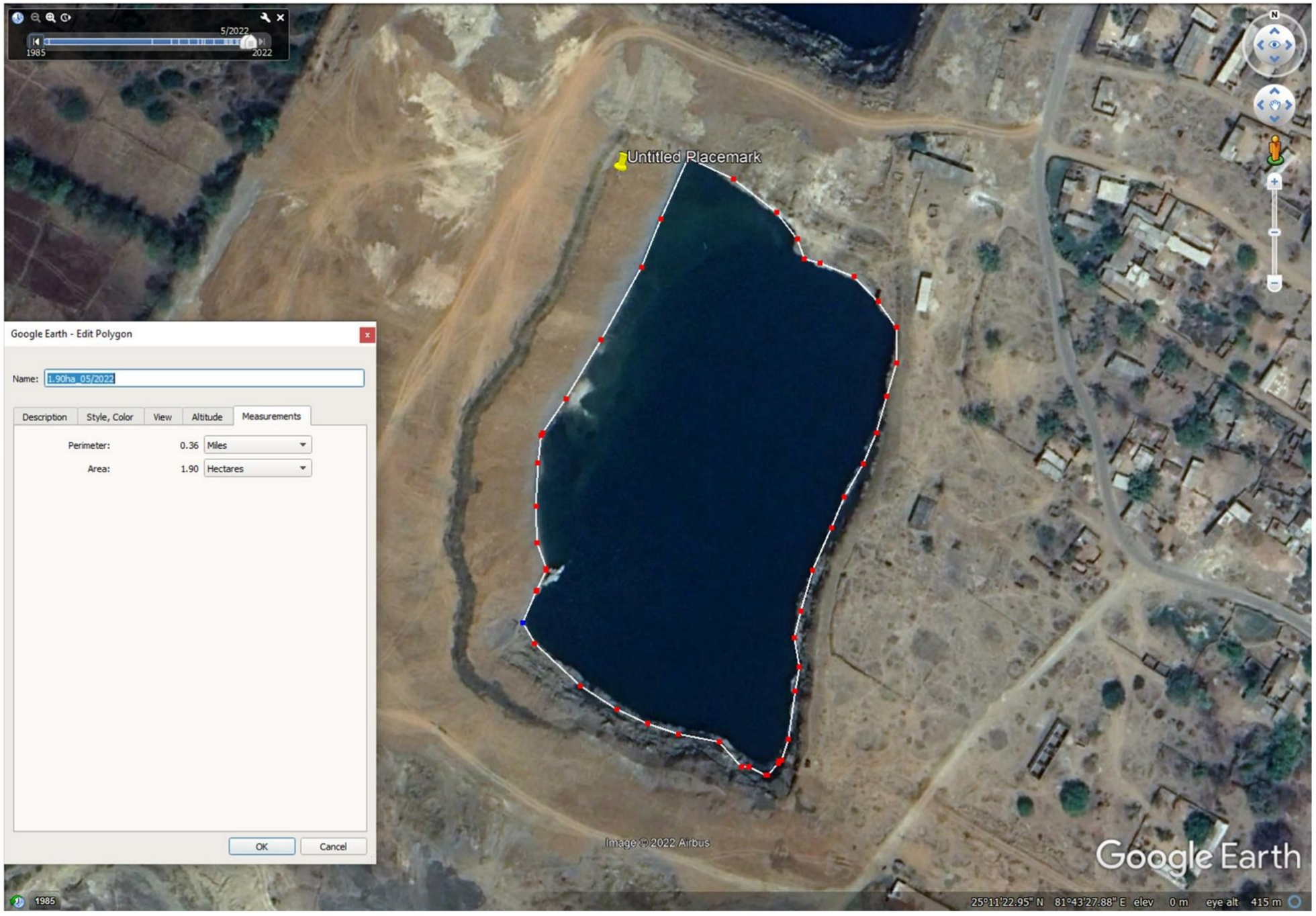


Image Date : 05/2022

Area : 1.90 ha

कार्यालय उप जिलाधिकारी बारा प्रयागराज।

संख्या 267 /एस0टी0–2021 दिनांक 5 फरवरी 2022

1– प्रबन्धक
पी0पी0जी0सी0एल0 लोहगरा बारा
प्रयागराज।
2–श्रीमती रामरती देवी पत्नी श्री देवराज सिंह
निवासी ग्राम–अकौरिया तहसील बारा
प्रयागराज।
3–श्री अमृत राय
टी0आर0एस0एम0 बिल्कान प्राइवेट लिमिटेड
बारा प्रयागराज।

आपको सूचित किया जाता है कि गत सप्ताह में विभिन्न माध्यमों से (व्हाट्स एप, लिखित पत्र, दूरभाष ,अधिकारी निरीक्षण इत्यादि) यह शिकायत प्राप्त हो रही है कि आपके द्वारा प्रदूषण व राखड़ प्रबन्धन नियमों /निर्देशों का अनुपालन नही किया जा रहा है। विशेषतः ग्राम ललई में खदान से पानी की निकासी किये बिना ही राखड़ द्वारा गढ़ढों की पटाई का कार्य संचालित है। अधिभार ढेर के साथ राखड़ का मिश्रण करने के उपरान्त ही खदान भरने के निर्देश पर्यावरण ,वन एवं जलवायु परिवर्तन मंत्रालय द्वारा 31 दिसम्बर 2021 को जारी अधिसूचना में विस्तृत तौर पर दिये गये है, जो नही किया जा रहा है।

अतः आपको यह नोटिस कठोर चेतावनी के साथ निर्गत किया जा रहा है कि जांच होने तक आपके द्वारा सभी निर्देशों का अक्षरशः अनुपालन सुनिश्चित किया जायेगा, अन्यथा की दशा में आपके विरूद्व विधिक कार्यवाही अमल में लायी जायेगी , जिसका सम्पूर्ण उत्तरदायित्व आपका होगा । सुलभ सन्दर्भ हेतु निर्देश संलग्न है। यहां पर यह भी अवगत कराया जाता है कि भारत सरकार द्वारा निर्गत अधिसूचना दिनांक 31 दिसम्बर 2021 में दिये गये फ्लाई–एस के निस्तारण हेतु दिशा निर्देशो का अनुपालन करना/कराना प्रबन्धक पी0पी0जी0सी0 एल0 लोहगरा बारा का दायित्व है।

संलग्नकः–यथोपरि।

05/02/22

(सौम्या गुरूरानी)
ज्वाइन्ट मजिस्ट्रेट /उप जिलाधिकारी बारा
प्रयागराज।

संख्या /उपरोक्तानुसार।
प्रतिलिपिः–
जिलाधिकारी महोदय प्रयागराज को सादर अवलोकनार्थ प्रेषित।

(सौम्या गुरूरानी)
ज्वाइन्ट मजिस्ट्रेट /उप जिलाधिकारी बारा
प्रयागराज।

Annexure J

Photographs taken during the site visit on July 21, 2022
(OA no 364/2022)

Photo 1: Overview of abundant mine filled with water

Photo 2: Overview of abundant mine filled with water

Photo 3: Complainant who has filed the case in the Hon'ble NGT

Photo 4: Plantation

Photo 5: Plantation

Photo 6: Ash disposal on the mines

Photo 7 : Conditioning of the bottom ash for plantation

Photo 8 : Conditioning of the bottom ash for plantation

Photo 9: Disposal of the bottom ash from one side of mine

Photo 10: Disposal of the bottom ash from one side of mine

Photo 11: Preparing of earth for plantation on the bank of abundant mine

Photo 12: Disposal of the bottom ash from one side of mine

Photo 13: Preparing of earth for plantation on the bank of abundant mine

Photo 14 : Preparing for the dewatering of the mines

Photo 15: Preparing the soil conditioning with bottom ash for plantation

Photo 16: Preparing the soil conditioning with bottom ash for plantation

Photo 17 : Preparation of the undulated catchment area for movement of vehicle

Photo 18 : Plantation on the bank of abundant mine